

**GOVERNMENT OF WEST BENGAL  
LEGISLATIVE DEPARTMENT**

**West Bengal Act XVII of 1975**

**THE WEST BENGAL LIFTS AND ESCALATORS  
(AMENDMENT) ACT, 1975.**

[*Passed by the West Bengal Legislature.*]

[Assent of the Governor was first published in the *Calcutta Gazette, Extraordinary*, of the 14th May, 1975.]

[14th May, 1975.]

*An Act to amend the West Bengal Lifts and Escalators Act, 1955.*

West Ben.  
Act V of  
1955.

WHEREAS it is expedient to amend the West Bengal Lifts and Escalators Act, 1955, for the purposes and in the manner hereinafter appearing;

It is hereby enacted in the Twenty-sixth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. This Act may be called the West Bengal Lifts and Escalators (Amendment) Act, 1975. Short title.
2. In section 3 of the West Bengal Lifts and Escalators Act, 1955 (hereinafter referred to as the said Act), in clause (c), for the word "pounds", the word "kilograms" shall be substituted. Amendment of section 3 of West Ben. Act V of 1955.
3. In section 5 of the said Act, in sub-section (4), for the words "A fee of fifty rupees", the words "Such fee, not exceeding two hundred rupees, as may be prescribed" shall be substituted. Amendment of section 5.
4. In section 6 of the said Act, for the words "fifty rupees", the words "one hundred rupees" shall be substituted. Amendment of section 6.
5. In the proviso to sub-section (2) of section 8 of the said Act, for the words "mentioned in sub-section (4)", the words "as may be prescribed under sub-section (4)" shall be substituted. Amendment of section 8.
6. In section 11 of the said Act,— Amendment of section 11.

*The West Bengal Lifts and Escalators (Amendment) Act,  
1975.*

**[West Ben. Act XVII of 1975.]**

*(Sections 7, 8.)*

- (a) in sub-section (I), for the words "A fee of ten rupees", the words "Such fee, not exceeding one hundred rupees, as may be prescribed" shall be substituted;
- (b) in the proviso to sub-section (I), for the words "a fee of ten rupees", the words "Such fee, not exceeding one hundred rupees, as may be prescribed" shall be substituted;
- (c) in sub-section (2), for the words "fifty rupees", the words "one hundred rupees" shall be substituted.

Amend-  
ment of  
section 14.

7. In section 14 of the said Act, in clause (c), for the word "pounds", the word "kilograms" shall be substituted.

Amend-  
ment of  
section 21.

8. In sub-section (2) of section 21 of the said Act,—
- (a) after clause (e), the following clause shall be inserted, namely:—  
“(ee) the fee to be paid along with an application for a licence to work a lift under sub-section (4) of section 5;”;
  - (b) after clause (f), the following clause shall be inserted, namely:—  
“(ff) the fee to be levied for annual inspection of a lift under sub-section (1) of section 11 and the fee to be levied for other inspection under the proviso to sub-section (1) of that section;”.
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